

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 545/2022-RC

DATED: 7-11-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 545/2022, dated 1-7-2022 inviting applications for appointment to the posts of **Typists** and **Copyists** by direct recruitment, and the candidates were subjected to the Skill Test, and Viva voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares that the candidates bearing the following hall-ticket numbers are provisionally selected for appointment to the above said posts:

TYPISTS

2254500177	2254500227	2254500242	2254500385	2254500510
2254500542	2254500624	2254500758	2254500776	2254500794
2254500873	2254500887	2254500911	2254501001	2254501020
2254501098	2254501360	2254501435	2254501445	2254501481
2254501573	2254501724	2254501766	2254501828	2254501864
2254502008	2254502082	2254502083	2254502109	2254502172
2254502194	2254502207	2254502342	2254502689	2254502759
2254502880	2254502886	2254502911	2254503023	2254503041
2254503432	2254503476	2254503480	--	--

COPYISTS

2254500036	2254500098	2254500256	2254500270	2254500365
2254500506	2254500680	2254500972	2254500997	2254501077
2254501094	2254501294	2254501349	2254501361	2254501399
2254501459	2254501545	2254501595	2254501632	2254501819
2254501863	2254501896	2254502089	2254502164	2254502199
2254502264	2254502361	2254502454	2254502493	2254502514
2254502515	2254502550	2254502603	2254502749	2254502840
2254502842	2254502892	2254502915	2254503051	2254503255
2254503389	2254503507	--	--	--

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7/11/2022

The selection of the candidates bearing H.T.Nos. 2254502689 and 2254503051 shall be subject to the outcome of result in Civil Appeal Nos. 2628-2637/2010 pending consideration before the Hon'ble Supreme Court.

NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.



REGISTRAR (RECRUITMENT)